

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

6. IA-1779/2024 in C.P.(IB)/1840(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES: Mahashakti Plasto Pvt. Ltd.  
Vs  
Archis Enterprises India Pvt. Ltd.

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

This matter is heard through Video Conference:

1. CS Nithish Bangera, Ld. Authorised Representative for the RP present (VC).
2. **IA-1779/2024:** This is an Application filed by the Interim Resolution Professional of the Corporate Debtor under Section 60(5) of the IBC, 2016, to place on record the Report certifying Constitution of Committee of Creditors (CoC) and list of Creditors of the Corporate Debtor.
3. The above report is taken on record and to that extent IA is allowed and **disposed** of.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)